

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**OA No. 148/2025**

**IN THE MATTER OF:**

Rohit Singh

.....Applicant

**VERSUS**

Ministry of Environment Forest and Climate Change & Ors.

.....Respondents

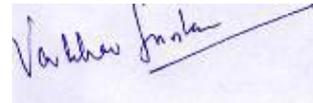
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Respondent No. 04

Through Counsel



Vaibhav Srivastava  
(Advocate)

Dated:

Place: Shimla

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**OA No. 148/2025**

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Rohit Singh

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**VERSUS**

Ministry of Environment Forest and Climate Change & Ors.

.....Respondents

**REPLY BY WAY AFFIDAVIT ON  
BEHALF OF RESPONDENT NO.4 i.e.  
HP STATE POLLUTION CONTROL  
BOARD IN COMPLIANCE TO  
ORDER DATED 30-04-2025.**

**MAY IT PLEASE YOUR LORDSHIPS :**

I, Anil Joshi, S/o Sh. Ram Dutt aged about 59 years, presently working as Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh do hereby solemnly declare and affirm on oath as under:

ATTN:

Oath taken  
H.P. High

  
Member Secretary,  
HP State Pollution Control  
Shimla

- I. That I am duly authorized to file this reply on affidavit by Respondent No. 4 in the present Original Application (hereinafter referred as OA)
- II. That afore-cited case is pending adjudication before this Hon'ble Tribunal and was last listed on 30-04-2025 wherein following directions were passed :

*“.....3. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.....”*

- III. That in pursuance to afore-cited order it is submitted that the present OA has been filed by applicant against the Bulk Drug Park to be setup in Polian Beet, Tehsil Haroli, Una. The applicant alleges that the project is being constructed in violation of Environmental norms and standards.

- IV. That I have gone through the contents of Original Application, I deny all the allegations pertaining to the State Board contained in the Original Application and in the Synopsis, as if the same have been specifically denied, save and except which are specifically admitted hereinafter in this counter affidavit.

ATTEST

Cath. Commr.  
H.P. High Court, Shimla



Member Secretary,  
HP State Pollution Control  
Shimla

**PARAWISE REPLY TO ORIGINAL APPLICATION:**

- 1-2. The contents of para 1-2 are matter of record hence need no reply from the replying respondent.

**REPLY TO THE FACTS OF THE CASE:**

1. That the contents of para 1 are a matter of record. It is submitted that Bulk Drug Park is being established by the State of Himachal Pradesh through the project proponent M/s Himachal Pradesh Bulk Drug Park Infrastructure Limited (HPBDPIL) at Polian Beet, Tehsil Haroli, District Una (H.P) as a part of centrally sponsored scheme of the Government of India i.e "Promotion of Bulk Drug Parks" to promote domestic manufacturing of bulk drugs. This project falls under category "A" as per EIA Notification, 2006 and require prior Environment Clearance from Ministry of Environment Forest and Climate Change (MoEF&CC) Government of India. The State Board has received application on 17-09-2024 (Annexed as **annexure R-4/1**) from the project proponent for conducting public hearing for the purpose of grant of Environment Clearance under EIA Notification, 2006. The State Board has conducted public hearing of the project on 20-11-2024 under chairmanship of Additional Deputy Commissioner, Una with proper public notice in Newspapers (Copy annexed as **annexure R-4/2**). The proceedings of public hearing were sent to the Director (Environment, Science & Technology) Department of

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Oath Commission  
H.P. High Court


Member Secretary,  
HP State Pollution Control  
Shimla

Environment, Science & Technology, Shimla H.P and Secretary, MoEF&CC Government of India vide letter dated 09-12-2024 (Annexed as **annexure R-4/3**) for taking a decision on grant of Environment Clearance under EIA Notification, 2006 which is under examination by MoEF&CC Government of India. As per information received from Joint Director Industries, District Industries Centre, Una, at present HPBDPIL has not commenced any construction activity at the proposed site.

- 2-3. That the contents of para 2 are denied. It is submitted that as per the Draft Environment Impact Assessment (EIA) Report submitted by the project proponent before conducting Public Hearing as per EIA Notification 2006, the total estimated water demand for the proposed Bulk Drug Park is 22.1 MLD, out of which 15 MLD is proposed to be fresh water and 7.1 MLD is proposed to be met through recycling of treated effluents.

As per EIA report, the project proponent has obtained a confirmation letter from the Jal Shakti Department, Himachal Pradesh, regarding the proposed extraction of groundwater. The project proponent has also proposed an alternative surface water supply scheme through a dedicated pipeline of approximately 15 km from river Satluj. The EIA report also states that the Bhakra Beas Management Board (BBMB) has approved the proposed comprehensive surface water supply

scheme, and the project proponent has deposited seed money with BBMB for initiation of the same.

Further it is submitted that the matter regarding permission for extraction of groundwater and approval for the same falls within the mandate of Himachal Pradesh Ground Water Authority/Jal Shakti Vibhag. The replying respondent shall ensure that all the industrial effluents are treated adequately in Common Effluent Treatment Plant and treated water is reused for industrial and domestic purposes, thereby minimizing the fresh water demand and ensuring compliance with environmental safeguards.

4. That in reply to para 4 it is submitted that projection made in the Draft EIA Report are based on standard methodologies and conservative estimates as per the guidelines prescribed by the Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India. The project proponent has proposed adequate pollution control measures for the prevention of water and air pollution including the establishment of Common Effluent Treatment Plants (CETPs), Air Pollution Control Devices and reuse/recycling mechanisms. The project proponent has also proposed to manage and dispose of the solid waste, hazardous waste, bio-medical waste, e-waste and plastic waste strictly in accordance with the provisions of the respective Waste

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H.P. High Court.

  
Member Secretary,  
HP State Pollution Control  
Shimla

Management Rules notified under Environment (Protection) Act, 1986.

So far as replying respondent is concerned it shall ensure monitoring and implementation of above mentioned pollution control measures through regular inspections, sampling and compliance verifications and imposing penalties under the "Polluter Pay Principle" for any violation of environmental laws.

5. That the contents of para 5 relate to the issue of receding of the groundwater in the Haroli area due to illegal sand mining, stone crushing activities and digging up of bores for bulk drug park which calls for submission of Ground Water Authority and Jal Shakti Vibhag and need no reply from the replying respondent.
6. That the contents of para 6 relate to the waste generation and pollution generation due to the project. In this regard, it is submitted that as per the draft EIA Report, the Project Proponent has proposed to set up scientifically validated pollution control measures for the management and mitigation of potential environmental impacts. These measures are as follow:

**i. Water Pollution Control Measures:**

**Common Effluent Treatment Plant (CETP):** A CETP of 5 MLD has been proposed for treating industrial effluents from

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P. High Court

  
Member Secretary,  
H.P. State Pollution Control  
Shimla

the API manufacturing units. The treated effluent will be reused for non potable purposes such as cooling, landscaping and horticulture within Bulk Drug Park thereby reducing fresh water dependency and mitigating risk to groundwater.

**Sewage Treatment Plant (STP):** A STP of 3 MLD capacity is proposed for treatment of domestic wastewater generated from residential and ancillary facilities. Treated water will be reused for flushing and gardening purposes.

**ii. Air Pollution Control Measures:**

**Boilers:** 6 numbers of industrial boilers are proposed to be operated on rice husk will be fitted with Electrostatic Precipitators (ESPs)—an established and widely used air pollution control device.

**Incinerators:** 4 incinerators to be operated using HSD/CNG/LPG shall have wet scrubbers installed to control emissions effectively.

**Process Reactors:** Each of the 80 process reactors will be equipped with wet scrubbers as air pollution control devices to manage gaseous pollutants from chemical processes.

**DG Sets:** 2 silent DG sets (1000 KVA each) will be installed with acoustic enclosures and stacks of adequate height to

mitigate noise and air emissions.

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H.P. High Court, Shimla

  
Member Secretary,  
HP State Pollution Control  
Shimla

iii. **Waste Management:**

**Solid Waste:** Solid waste generation is estimated at 0.6 TPD during construction and 8.8 TPD during operation. Waste will be segregated at source into biodegradable and non-biodegradable fractions. Biodegradable waste will be composted on-site, and recyclable waste will be sent to authorized vendors, in compliance with the Solid Waste Management Rules, 2016.

**Hazardous Waste:** At full operational capacity, the Bulk Drug Park is expected to generate 700–800 TPD of hazardous waste. Out of this, 10–12 TPD will be of storage-able category (like CETP sludge and MEE residue), while the remaining will be incinerable/co-processable. The project proponent has proposed to establish an integrated Treatment, Storage and Disposal Facility (TSDf) (secured landfill + incinerator) over 33.6 acres within the project area. A separate detailed proposal for TSDf shall be submitted as per EIA Notification, 2006.

**Biomedical Waste:** The proposed dispensary and Research Institute for Pharmaceutical Advancement are expected to generate 4–5 kg/day of bio-medical waste. This will be disposed of through an authorized Common Bio-Medical Waste Treatment Facility, in accordance with the Bio-Medical Waste Management Rules, 2016.

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H.P. High Court, Shimla

  
Member Secretary,  
HP State Pollution Control  
Shimla

The pollution control measures proposed by the project proponent are scientifically proven, technically feasible and in alignment with national regulatory frameworks. The replying respondent will ensure strict implementation and continuous monitoring of these measures through inspection and sampling. Any violation of the environmental law will be dealt strictly as per the provisions of the Environment (Protection) Act 1986. Penalties will be imposed under the "Pollution Pay Principle" in accordance with the applicable laws and CPCB/SPCB guidelines. The strategies outlined in the EIA report comprises proven technologies already adopted in industrial parks across the country.

7. That the contents of para 7 relate to alleged threat to forests and wildlife species, including Schedule I species under the Wildlife (Protection) Act 1972 which do not pertain to the Board hence need no reply from the replying respondent.
8. That the contents of para 8 which relate to the hypothetical concerns / mere apprehension of health care facilities and health related issues which do not pertain to Board, hence need no reply from the replying respondent. As far as Board is concerned strict monitoring of the activities of proposed Bulk Drug Park will be conducted to ensure the compliance of environmental laws.
9. That the contents of para 9 relate to the source and availability of power supply for the Bulk Drug Park do not

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High Court

  
Member Secretary,  
HP State Pollution Control  
Shimla

pertain to the Board hence need no reply from the replying respondent.

**REPLY TO THE GROUNDS:**

- a-e. That the contents of para a-e are already stand controverted in view of the submissions made in para supra.
- V. That the afore-cited reply by way of affidavit may kindly be taken on record and matter may kindly be disposed off qua the replying respondent with such order as may be deemed fit in public interest.

*Ashutosh*  
identified by

*[Signature]*  
**DEPONENT**  
 Member Secretary,  
 HP State Pollution Control  
 Shimla

**Verification:**

I, the above named deponent do hereby verify that the above contents of this affidavit are correct to the best of my knowledge, based on information derived from official records, no part of the same is wrong and nothing material has been concealed therefrom.

Verified at Shimla, H.P on this 25<sup>th</sup> day of July, 2025

ATTESTED  
 Oath Commissioner  
 H.P. High Court Shimla

Certified that the above/verdict was declared before me in solemn affirmation on this 25<sup>th</sup> day of July in the District of Shimla by Sh. Ashutosh Rehali - ALO who was identified by Sh. Ashutosh Rehali - ALO who is personally known to me and the contents of the above affidavits have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.

*[Signature]*  
 Oath Commissioner  
 HP High Court, Shimla

*[Signature]*  
**DEPONENT**  
 Member Secretary,  
 HP State Pollution Control  
 Shimla

All Contents of this affidavit are attested by me 25/7/25  
*[Signature]*  
 Oath Commissioner



No.Ind/U/Dev/BDP/- 1488  
Office of the Joint Director Industries,  
District Industries Centre, Una, H.P.  
Dated: Una the 17-09-2024

To  
The Environmental Engineer,  
H.P. State Pollution Control Board,  
Regional Office, Una, District Una (H.P.)

Subject: Submission of Draft EIA Report for Environmental Clearance of the proposed project namely "Bulk Drug Park" at Village KutharBeet, Tibbian, Jodian, Janani and Malluwal, Tehsil Haroli, District- Una (H.P.) by M/s H.P. Bulk Drug Park Infrastructure Ltd. (HPBDPIL).

Sir,

In reference to the subject cited above, kindly find enclosed herewith 20 copies of Draft EIA Report for Environmental Clearance of the proposed project namely "Bulk Drug Park" at Village KutharBeet, Tibbian, Jodian, Janani and Malluwal, Tehsil Haroli, District- Una (H.P.) by M/s H.P. Bulk Drug Park Infrastructure Ltd. (HPBDPIL) alongwith Cheque No. - 000001 amounting Rs. 75000/- {Rs. Seventy Five Thousand Only/-} for kind information and further necessary action please.

FR  
A/E  
Accept

20/9/2024  
17/9/2024

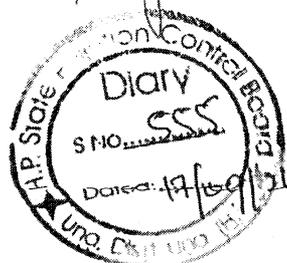
052-15 - Ad. Incharge

17/09/2024

Recd. 0/08030 of 17/9/24 out of Rs. 2000  
04-9 Public Hearing Rec

Yours Faithfully

Joint Director Industries,  
District Industries Centre,  
Una District Una, H.P.



Signature and date 17/09/24

**H.P. STATE POLLUTION CONTROL BOARD**  
**"HIM PARVESH", PHASE III.**  
**NEW SHIMLA - 171009**

**PUBLIC NOTICE**

According to the provisions of EIA Notification No. SO 1533 dated 14-09-2006, HP State Pollution Control Board invites suggestions, views, comments and objections on the proposal for Development of Bulk Drug Park at Villages Kuthar Beel, Pollian Beel, Tibbian, Jodian, Janani and Malluwal, Tehsil-Haroli, District Una HP over an area of 568.75 Ha. The aforesaid Project unit has submitted Executive Summary (both in Hindi and English) and Draft Environmental Impact Assessment Report (Draft EIA Report) related to the aforesaid unit for the purpose of perusal by all concerned.

Local affected persons and others having plausible stake in the environmental impacts of the project may inspect the Executive Summary available (both in Hindi and English) and Draft Environmental Impact Assessment Report (Draft EIA Report) as submitted by the Project Proponent in the offices of the: (i) The Director, Department of Environment, Science & Technology Faryavaran Bhawan, Near U. S. Club Shimla, HP- 171001. (ii) District Magistrate, Una, District, Una, H.P. (iii) Chairman, Zila Parishad Una, Distt. Una, H.P. (iv) District Industries Centre, Una, Distt. Una, H.P. (v) Ministry of Environment & Forests, Regional Office, Pearson Road, FRI Campus, New Forest, Dehradun-248006. (vi) Regional Office, H.P. State Pollution Control Board, Una, Distt. Una, H.P. (vii) Headquarter of the HP State Pollution Control Board, "Him Parvesh" Phase-II, New Shimla-171009 during normal working hours on any working day till the Public Hearing is over. In addition to this, these documents are also available in the office of the Sub Divisional Magistrate Haroli Distt. Una, HP and also on the website of the State Board ([www.hppcb.nic.in](http://www.hppcb.nic.in)) Suggestions views comments and objections from local affected persons and others having plausible stakes in the environment impacts of the project will be accepted by the State Board up to 20-11-2024.

Environmental Public Hearing related to the above mentioned unit is proposed at the Open Ground, near Forest Rest House, VPO-Pollian Beel, Tehsil Haroli, District Una, HP on 20-11-2024 at 11:30 A.M.

Local affected persons and others having plausible stake in the environment impacts of the project are also invited to participate in the aforesaid Public Hearing. The traveling and incidental costs to attend the Public Hearing shall be borne by the participants themselves.

(Anil Joshi, IFS)  
 Member Secretary  
 H.P. State Pollution Control Board

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**H.P. STATE POLLUTION CONTROL BOARD**  
**"HIM PARIVESH", PHASE III,**  
**NEW SHIMLA-171009.**

No. HPSPCB (634)/M/s HP Bulk Drug Park Infrastructure Limited/ /Una/ 2024-

14810-20  
 Dated: 9-12-24

To

The Director (Env, S&T),  
 Deptt. of Environment, Science & Technology,  
 Paryavaran Bhawan,  
 Near U. S. Club Shimla, H. P- 171001

**Subject: Proceedings of the Environmental Public Hearing on the proposal submitted by M/s Himachal Pradesh Bulk Drug Park Infrastructure Limited, for the development of Bulk Drug Park at Villages Kuthar Beet, Pollian Beet, Tibbian, Jodian, Janani and Malluwal, Tehsil- Haroli, District Una, HP over an area of 568.75 Hectares.**

Sir,

According to the provision of notification No. SO 1533 (E) Dated 14-09-2006 and the procedure prescribed therein the State Board has conducted the Public Hearing on 20-11-2024 under the Chairmanship of Additional District Magistrate Una, Distt. Una, HP on the proposal submitted by M/s Himachal Pradesh Bulk Drug Park Infrastructure Limited, for the development of Bulk Drug Park at Villages Kuthar Beet, Pollian Beet, Tibbian, Jodian, Janani and Malluwal, Tehsil- Haroli, District Una, HP over an area of 568.75 Hectares.

Further in view of the contents of notification by the State Govt. issued vide No. STE/Restructuring of ST, E, BT & PC (Vol-I)/2007 dated 13-04-2007 please find enclosed herewith:-

1. Proceeding of Environmental Public Hearing (1 set each in English & Hindi).
2. Statement of issues raised during Environmental Public Hearing (1 set each in English & Hindi).
3. Attendance Sheet.
4. DVDs of videography of Environmental Public Hearing.
5. CDs of Photographs taken during Drum beating dated 17-09-2024.
6. CDs of Proceedings, Statement of issues and Attendance Sheet.

Public Hearing has been conducted as per the provisions of EIA, 2006 and the proceedings and above-mentioned information are being sent to you for further necessary action in view of notification referred to above.

**Encl: - As above.**

**Yours faithfully,**

  
**Anil Joshi, IFS**  
**Member Secretary**  
**H. P. State Pollution Control Board**



No. HPSPCB (634)/M/s HP Bulk Drug Park Infrastructure Limited/ /Una/ 2024-

Dated:

Copy forwarded to the following alongwith the proceedings of Public Hearing for information and necessary action:-

1. The Secretary, Ministry of Environment & Forests, Govt. of India, New Delhi.
2. The Chief Secretary (Environment, S&T) to the Govt. of Himachal Pradesh.
3. The Director (Env, S&T), Department of Environment, Science & Technology, Paryavaran Bhawan, Near U. S. Club Shimla, H. P- 171001
4. The Chairman, Zila Parishad, Una, Distt. Una, H. P.
5. The General Manager, District Industries Centre, Una, Distt. Una, H.P.
6. The Regional Office, Sub Regional Office (Ministry of Environment, Forests & Climate Change, Govt. of India, Regional Office Chandigarh), CGO Complex, Long Wood, Shivalik Khand, Shimla-171001 HP.
7. The Sub Divisional Magistrate, Una, Distt. Una, H.P.
8. The Regional Officer, H. P. State Pollution Control Board, Una, Distt. Una H.P
9. The System Manager, HPSPCB Shimla along with soft copy of the proceedings with the request to host the same on the State Board's website.
10. M/s H.P Bulk Drug Park Infrastructure Limited, Director of Industries, Majitha House, Near HP Secretariat Chhota Shimla, H.P.

Anil Joshi, IFS  
Member Secretary  
H. P. State Pollution Control Board  
Ph.No.0177-2673766

